

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 10/18/2015-CLB
CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2016**

NAME OF THE COMPANY: M/s. Unitech Ltd.

SECTION OF THE COMPANIES ACT: 73 (4)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Nagarjun Sharma	Private		
2.	Atul Kumar RAIKHETA	Private Investor		
3.	Mrs. Gupta Sarla	INVESTOR		
4.	Vijay Bahadur Pandey	INVESTOR		
5.	Rebena Pandey	INVESTOR		
6.	Smt Sudershan Vohra	Investor		
7.	Sanwar mal gupta	Investor		
8.	Deepa Tomar	Investor		
9.	Neha	Investor		
10.	Nidhi	Investor		
11.	Manpreet & Jaspreet Kohli	Investor		
12.	Smt Bimla Kothari	Investor		
13.	Mr. Vikash Kothari	"		
14.	Mr. Ram Krishan Kothari	"		
15.	Mangj. Jain	Investor		
16.	Sumati Sharma	Investor		
17.	Kamana Sharma	do		

18. R.C. Anra Investor Oliver
19. SRISHTI Govil, Adv for BABU RAM Govila Investor Srishti
20. Ashok Soodhane A.R of 92 Applicants
21. Robin Gupta for Mahal Baba GM Charitable Trust Arif
Rafiq
22. RADHE SHIAM LOOMBA Self FD Holder Bhush
23. Madhubala Qura investor Mrs Qura
24. Vijay Prakash Qura investor V.P. Qura
25. Majin Satish Khanna } Investor Khanna
26. Mr. Kiran Khanna } 22/8/16
27. SUNEEL SARDANA FD HOLDER
28. SUNEEL SARDANA FD HOLDER
29. SIDHARTH SARDANA HUF FD HOLDER
30. VIKAS SARDANA HUF FD HOLDER
31. VIKAS SARDANA DEPOSITOR
32. ANN KUMAR GUPTA DEPOSITER (9810489681) 22 AUG 2016
SUNIL GANDHI 22 AUG 2016
F/ANO: 1242107 A(S)
(DEPOSITOR) 22. Aug 2016
27. Aug. 2016
33. SHANTI DEVI FD HOLDER Shanti
34. Shalini Jain } FD Holders Shanti
35. Samraah Jain } 9891991113
36. Usha Jain }
37. SANJAY BHATIA FD HOLDER Bhatia 9868916449
38. S. BALASUBRAMANIAM S.B.S.M 22/8/2016
39. Rakesh Jain F.D.H. Rakesh 981029994
40. Neelam Jain " Neelam 98186059
41. Arti Jain " Arti 98158059
42. Arun Jain " Arun 98186059

43	R.P. Singh	Bank Investor	R
44	Meer Singh	"	R
45	Shulpa Agarwal	"	R
46	Shyam Agarwal	"	R
47	SEEMA MAHA	Investor	R
48	JURENDER BANSAL		R
49	Vikram Solhota	Investor	R
50	S.K. Solhota	Investor	R
51	Shobhanta Solhota	Investor	R
52	Harmesh Chander	Investor	R
53	Nirmala Sharma	Investor	R
54	Renu Kaur	Investor	R
55	SURESH KUMAR	Investor	R
56	Manju BANSAL	Investor	R
57	Harpreet Singh	Investor	R
58	ANIL K. SHARMA	Investor	R
59	RADHEY KISHAN	Investor	R
60	Akshay Pathi	Investor	R

ORDER

Pursuant to the directions given on the last date of hearing, affidavits have been filed alongwith certain annexures, audited financial statements of subsidiaries and associates as well as original title deeds of 6 properties stated to be unencumbered. It is submitted by the Learned Sr. Counsel for the respondents that two of these properties are under negotiation for sale and requests to retain their original title deeds. Permission granted. Photocopies of their title deeds duly authenticated by the Bench Officer be filed. It is, however, directed that when the actual sale is finalized, prior permission be taken from the Bench. Further, the Sale proceeds of these plots, after deduction of TDS and reasonable brokerage as prevalent will be deposited in a separate specific account to liquidate the liability towards the various depositors before this Bench. With respect to the title deeds of the four properties, the Bench Officer shall verify and authenticate the photocopies and return the originals to the respondents under superdari. It is undertaken by the respondents and also directed that these 6 pieces of property shall not be encumbered, nor tendered as security in any other Court, save to meet the liability of the present depositors.

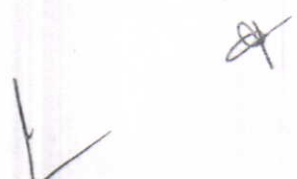
2. Shri Ashok Sachdeva, Learned Counsel for some of the petitioners is requested to be present before the Bench Officer in the taking over of these documents, its authentication and return.

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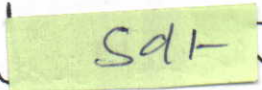
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3. Though audited financial statement is claimed to have been filed in seal boxes before this Bench, the Learned Sr. Counsel for the Respondents submits that due to paucity of time, it was not possible to file the details of the assets of the subsidiary companies, Joint Ventures and Associates, numbering approx. 220, but undertakes to file the same if further time is granted. Compliance be made by 7th September in respect of furnishing of details of assets of Subsidiaries/Joint Ventures/Associates encumbered or otherwise.
4. The Bench Officer is directed to number each petition separately filed by the individual depositors. The case of Ms. Bimla Kothari be taken as a lead case and the reply of the respondents and action taken therein shall be applicable and read in all connected petitions.
5. With respect to the directions given to the ROC to submit as to what action has been initiated after the dismissal of respondents' applications vide order dated 4th July, 2016, intimation received is of no help. It is only submitted by the ROC vide communication dated 12.8.2016 that necessary instructions are being awaited from the office of the Regional Director. In a situation where there are so many agitated depositors before us, several of them being senior citizens, the need of the hour is that urgent steps be taken. For an expeditious disposal and redressal of the grievances, it would be expedient to direct the Regional Director and the Registrar of

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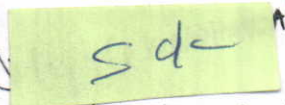
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Companies to be present on the next date of hearing to personally apprise this Bench as to what action is contemplated or taken. Notice be issued to them for 31.8.2016 for 2.00 pm and for compliance on 07.09.2016.



(Ina Malhotra)

Member (Judicial)



(R. Varadharajan)

Member (Judicial)